

15.40 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) ORDINANCE, 2003

AND

INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BILL, 2003

Title: Combined discussion on the statutory resolution regarding disapproval of Indian Medicine Central Council (Amendment) Ordinance, 2003, moved by Shri Priya Ranjan Dasmunsi (Resolution negatived) and consideration of the Indian Medicine Central Council (Amendment) Bill, 2003, moved by Smt. Sushma Swaraj. (Bill passed).

MR. DEPUTY-SPEAKER : We will now take up item nos. 24 and 25 together. Shri Priya Ranjan Dasmunsi to move the Statutory Resolution.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, I beg to move :

"That this House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003) promulgated by the President on 7 November, 2003."

SHRI P.H. PANDIAN (TIRUNELVELI): Sir, what about the Private Members' Business? Please allow me. It is only a formality. *(Interruptions)*

MR. DEPUTY-SPEAKER : After these two-three items, I will allow you.

SHRI P.H. PANDIAN : Sir, by then nobody will be here.

MR. DEPUTY-SPEAKER : Everybody will be here.

SHRI P.H. PANDIAN : Sir, you allow us. *(Interruptions)*

MR. DEPUTY-SPEAKER : Hon. Speaker has also sought the consent of the House.

(Interruptions)

SHRI P.H. PANDIAN : I have obtained hon. Speaker's leave to move for leave to introduce my Bill after the discussion under Rule 193. This will take only one minute. It is not a question of formality. *(Interruptions)* All the private Members have gone. I have to go. If we do not transact the private Members' Business, what is the use of waiting here? *(Interruptions)* I told the hon. Speaker about my inconvenience.

MR. DEPUTY-SPEAKER : I am not objecting.

SHRI P.H. PANDIAN : Sir, we have scheduled our trips based on this. Suddenly you have said that the Private Members' Business will be taken up later.

MR. DEPUTY-SPEAKER : It is not suddenly. Hon. Speaker, in his wisdom, has already sought the consent of the House.

(Interruptions)

SHRI P.H. PANDIAN : Sir, I could have moved it by this time. I obtained hon. Speaker's leave. *(Interruptions)* I obtained hon. Speaker's permission. Kindly allow me.

MR. DEPUTY-SPEAKER : Shri Pandian, my difficulty is, according to the procedure when we come to the Private Members' Business, I will allow you.

SHRI P.H. PANDIAN : This Bill can be taken up subsequent to that. We will take only five minutes. *(Interruptions)*

SHRI RAMESH CHENNITHALA (MAVELIKARA): Sir, it should have been done little earlier. We are also here for the Private Members' Business. Every time the time for this business is changing. What is happening in this House? We have also to go somewhere. From 3.30 p.m. we are here to introduce the Bill. All of a sudden you are changing it. *(Interruptions)*

SHRI P.H. PANDIAN : Kindly allow us.

MR. DEPUTY-SPEAKER : It is not all of a sudden. In the Business Advisory Committee also they have decided. That was also read out here in the House.

SHRI RAMESH CHENNITHALA : It is Private Members' time. We have all the right to raise this issue. (*Interruptions*)

MR. DEPUTY-SPEAKER : In the Business Advisory Committee this decision was taken and the hon. Speaker has also sought the consent of the House.

SHRI P.H. PANDIAN : Myself and Shri Ramesh Chennithala are here to move for leave to introduce our Bills.

SHRI RAMESH CHENNITHALA : I am also sitting here in the House for it. (*Interruptions*)

SHRI P.H. PANDIAN : Sir, you permit us to move them. We two are here to move the Bills. We will finish our business very soon. (*Interruptions*) All the Members have gone out because they have finished their business. We are here to transact the business. (*Interruptions*)

MR. DEPUTY-SPEAKER : Shri Pandian, when we cross the bridge, then only I will allow you. We are coming to it yet.

SHRI P.H. PANDIAN : Sir, do you want me to dash off to the airport? You allow me to go coolly. (*Interruptions*) Otherwise, I have to dash off to the airport.

MR. DEPUTY-SPEAKER : Shri Pandian, it will not lapse.

SHRI P.H. PANDIAN : Suppose the House dissolves, then what? I am not particular otherwise. It will lapse if the House is dissolved. (*Interruptions*)

MR. DEPUTY-SPEAKER : I do not think the House will be dissolved like that.

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRIMATI SUSHMA SWARAJ): It will not be dissolved. (*Interruptions*)

SHRI P.H. PANDIAN : That is why I am asking for it. All these days, I have been obeying you. (*Interruptions*)

MR. DEPUTY-SPEAKER : By this time we could have passed these two Bills. श्रीमती सुमा स्वराज : उपाध्यक्ष महोदय, मैं प्रस्ताव करती हूँ-

" कि भारतीय चिकित्सा केन्द्रीय परिषद् अधिनियम, 1970 में और संशोधन करने वाले विधेयक, राज्य सभा द्वारा यथापारित, पर विचार किया जाए "

SHRI PRIYA RANJAN DASMUNSI : Sir, I do not like to take much time on the disapproval matters. I only strongly feel that the Government could have avoided straightway bringing an Ordinance. The Ordinance route should only be applied in extreme urgency cases. The explanatory note provided by the Government is not at all convincing. This Bill should have been brought through the normal route. I only wish that the Government should try to practice that in future and avoid this course of things. It is like misusing the powers of the Constitution and wrongly advising the President. (*Interruptions*) Because these things can be done in the normal, routine manner by introducing a Bill in the House. That is what my contention is. (*Interruptions*)

MR. DEPUTY-SPEAKER: Motions moved:

"That this House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No. 8 of 2003) promulgated by the President on 7 November, 2003."

" That the Bill further to amend the Indian Medicine Central Council Act, 1970, as passed by Rajya Sabha, be taken into consideration. "

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I have to make a word of submission.

SHRIMATI SUSHMA SWARAJ : He is also one of them who gave notice for the Statutory Resolution.

SHRI VARKALA RADHAKRISHNAN : I understand that the Law Department did not give its advice in this matter. (*Interruptions*)

MR. DEPUTY-SPEAKER : When Shri Dasmunsi is here, you have no right to speak on it.

SHRI VARKALA RADHAKRISHNAN : I have given notice.

MR. DEPUTY-SPEAKER : You have given it, but Shri Dasmunsi is here. He has moved the Statutory Resolution.

SHRI VARKALA RADHAKRISHNAN : I have to add one sentence only and I may be permitted. It is a legal question. *(Interruptions)*

MR. DEPUTY-SPEAKER : After the hon. Minister speaks one or two sentences, then you can speak. That is the procedure. You know it.

SHRI VARKALA RADHAKRISHNAN : I may be permitted to put a simple question for the hon. Minister to answer. That is all I want and nothing else. I am not speaking elaborately.

MR. DEPUTY-SPEAKER : Shri Radhakrishnan, unnecessarily you are wasting the time of the House. The Statutory Resolution is introduced by Shri Dasmunsi. The hon. Minister has moved the motion for consideration of the Bill.

(Interruptions)

SHRI VARKALA RADHAKRISHNAN : You can allow me.

MR. DEPUTY-SPEAKER : The hon. Minister has to speak a word or two and then only you will get a chance. That is the procedure.

(Interruptions)

SHRI VARKALA RADHAKRISHNAN : On a point of law I can speak. *(Interruptions)*

MR. DEPUTY-SPEAKER : All right; I will allow you. You please put your question.

SHRI VARKALA RADHAKRISHNAN : Sir, the question is that they want to change the words 'medical institution' with the words 'medical college'. This Bill was discussed in the House with the knowledge of the Law Department. They have agreed to it.

Was the Law Department sleeping at that time? Now, all of a sudden they have woken up to the fact that the words 'medical institution' will not be sufficient and that the words 'medical college' should be specified. What were they doing then? For the purpose of making a correction of a word, the Constitutional provision is being misused. The Constitutional provision regarding issuing an Ordinance under article 123 is used for the simple purpose of making a correction in the word. Can this be allowed? It is only a simple word, and it is because of the inefficiency of the Law Department. *(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Sir, he is citing the inefficiency of the Law Minister. Therefore, he is demanding that the Prime Minister should drop the Law Minister.

SHRI VARKALA RADHAKRISHNAN : Sir, it is a simple word that they want to amend and for that they have resorted to article 123.

MR. DEPUTY-SPEAKER: Shri Radhakrishnan, you have already asked the question. Now, let her give the reply.

SHRI VARKALA RADHAKRISHNAN : Now, I can understand if the Supreme Court gives a judgement in this matter, and as a result of that the Government is giving second thought of bringing an Ordinance. But, in this case, the Law Department themselves have advised. Were they sleeping at that time? All of a sudden they have come to the conclusion that a simple word has to be changed, and for that purpose they are misusing the extra-ordinary provisions of issuing an Ordinance. It is unheard of. *(Interruptions)*

MR. DEPUTY-SPEAKER: Shri Radhakrishnan, please. I do not want to say anything to you.

SHRI VARKALA RADHAKRISHNAN : Anything can be done.

MR. DEPUTY-SPEAKER: No. It is not that anything can be done.

SHRI VARKALA RADHAKRISHNAN : For correcting a word, an Ordinance is being brought. *(Interruptions)*

MR. DEPUTY-SPEAKER: Please conclude now.

(Interruptions)

SHRI VARKALA RADHAKRISHNAN : An Ordinance is being issued for correcting a word! It is very ridiculous.

MR. DEPUTY-SPEAKER: I think that you are now trying to ..

(Interruptions)

SHRI VARKALA RADHAKRISHNAN : Is this the Parliament? It is very ridiculous for me to be here. (Interruptions)

They are using a Constitutional provision for issuing an Ordinance. (Interruptions)

MR. DEPUTY-SPEAKER: It is the very purpose for which this Bill has been brought.

श्रीमती सुमा स्वराज : उपाध्यक्ष जी, समय की कमी है, इसलिए इस बिल के लिए मैं कोई विस्तृत भूमिका नहीं बांधना चाहूंगी, संक्षेप में माननीय सदस्य की बात का उत्तर देना चाहूंगी। राधाकृष्णन जी ने जो बात रखी है और दासमुंशी जी ने भी बिल के कांटे पर कोई एतराज नहीं किया, बल्कि उन्होंने कहा कि इसे एक अध्यादेश के द्वारा लाया गया। अगर राधाकृष्णन जी मेरा पहला वाक्य सुन लेते तो शायद उन्हें यह कहने की आवश्यकता न पड़ती। यह एक बहुत छोटा सा संशोधन है, जो अंजाने में हो गई चूक के सुधार के लिए लाया गया है। राधाकृष्णन जी ने कहा - "The Law Ministry was sleeping. Why did they not get up at that time or why did they not point it out at that time?"

महोदय, बड़े-बड़े से लेजिस्लेटिव ड्राफ्टमैन से भी बहुत बार कुछ गलतियों हो जाती हैं। यह धारा 123 का मिसयूस नहीं है।(व्यवधान)

SHRI VARKALA RADHAKRISHNAN : But, the mistake is being corrected with an Ordinance. (Interruptions)

श्रीमती सुमा स्वराज : मैं आपको वही बता रही हूँ। धारा 123 इसलिए बनी है कि जब आवश्यकता पड़े तो उसका इस्तेमाल किया जाए। यह एक छोटा सा संशोधन है और वह भी एमसीआई एक्ट में नहीं, आईएमसीसी एक्ट में रखा है। आपने स्वयं कहा कि जब दोनों सदनों ने बिल पारित किया, उस समय "मेडीकल इंस्टीट्यूशन" शब्द लिखा गया था। हमने जब नियम बनाने के लिए विधि विभाग को भेजा तो उन्होंने कहा कि मेडीकल इंस्टीट्यूशन की परिभाषा में केवल वे संस्थान आते हैं, जो डिग्री या डिप्लोमा देते हैं, इसलिए मेडीकल कालेज इसमें कवर नहीं होता, आप मेडीकल कालेज शब्द लाइए। अब सवाल यह है कि हम संशोधन क्यों लाए, हमारे पास 123 एप्लीकेशंस पेंडिंग थीं - 70 एप्लीकेशंस नये कालेज खोलने के लिए पेंडिंग थीं। वे हमसे बार-बार कह रहे थे कि हम कोर्ट में जाएंगे, वह अननसेसरी लिटिगेशन होता। इतना सा एक शब्द बदलना था, अगर वह शब्द बदला जाता तो उन एप्लीकेशंस को हम प्रोसेस कर सकते थे, अन्यथा हम इंतजार करते। केवल उस डिले को, जो विलम्ब हो रहा था, लोग बार-बार कह रहे थे, उन्हें एक ह्यासमेंट थी, उसे खत्म करने के लिए हमने अध्यादेश का सहारा लिया।

महोदय, बिल में कोई बड़ा संशोधन नहीं है, केवल दो संशोधन हैं - एक मेडीकल कालेज शब्द ला रहे हैं और दूसरा जो मौजूदा कालेज हैं वे भी उस स्टैंडर्ड पर आ सकें, इसके लिए उन्हें तीन वा की अवधि दे रहे हैं। यह छोटा सा संशोधन है। लॉ मिनिस्ट्री ने इसे कंकर किया है और राज्य सभा ने पारित किया है। मैं सदन के माननीय सदस्यों के सामने इसे रखती हूँ कि इस बिल को पारित किया जाए।

SHRI HANNAN MOLLAH (ULUBERIA): Sir, it is a very simple Bill and there is nothing to oppose in this amendment. I support this amendment.

I would like to put only one question to the hon. Minister. As you know, recently, publicity was given in the Indian medical journals that allopathic doctors cannot prescribe ayurvedic medicines and, if it is done, they will be punished. Now, all over the world, this integrated system of ayurveda is being used more and more by other streams. There is some confusion on that. Has the Minister got any opinion on that because that will clarify the things to the practitioners? Secondly, applications for setting up two medical colleges, that is, SSK Medical Hospital and Midnapore Medical College, in West Bengal are pending for approval with the Medical Council. I would request the hon. Minister to consider the matter so that the approval for setting up two medical colleges in West Bengal is given at the earliest.

SHRI RAMESH CHENNITHALA (MAVELIKARA): Sir, I welcome this piece of legislation. This is primarily for checking the mushrooming growth of substandard colleges, which is one of the serious problems.

Ayurveda is one of the ancient systems of medicine, which is practised in all the nooks and corners of the country. This is very much a part of our culture and heritage. Even *Puranas* and epics lauded the effectiveness of the ayurveda system. I am coming from a State where ayurveda system of medicine is very popular and practised in a big way. Ayurveda is a curative therapy and *Panchakarma* is a cleansing therapy using five varieties of herbs. Both these practices are very well developed in the State of Kerala.

Now-a-days, *Panchakarma* and ayurveda therapies, to a large extent, are being misused in various parts of the country. I express very serious concern on this very basic issue. I think, the hon. Minister of Health will take this aspect very seriously. Almost all over the country, in big 5-Star and 3-Star hotels, we can see boards displaying that *Panchakarma* treatment is available there; ayurveda treatment and massage centres are available there. This is a kind of vulgarity or a kind of misuse and abuse of the ayurveda system of medicines. There are a lot of complaints coming up from various quarters regarding this.

Actually, a person can become an ayurveda doctor only after five-and-a-half years' study; that course has to be completed. Now-a-days, we can see that people having three months training are opening these kinds of institutions in various parts of the country.

My request to the hon. Minister is that the Government should come forward to check these kinds of institutions and practices along with the checking of mushrooming institutions.

As per this Bill, the institutions will be converted into medical colleges. In these colleges, the pharmacology subject should be there; there should be a herbal garden in this. Nobody should be allowed to start any ayurveda college anywhere in the country, if they do not teach pharmacology and if there is no herbal garden. The knowledge relating to the preparation of medicines is a very important thing. In addition, facilities for dead body dissection and anatomy lab are necessary.

I wanted to place on record that wherever we go, these facilities are lacking in the institutions. This is a very serious study, similar to allopathy. This is a very serious branch of study.

MR. DEPUTY-SPEAKER: Please conclude now.

SHRI RAMESH CHENNITHALA : Sir, I have just taken two minutes so far. I am not talking any irrelevant things. I am putting very relevant points before the hon. Minister. I would be very brief.

Sir, about the lecturers, proper degree holders should be engaged in these colleges.

One most important thing that I want to put-forth before the hon. Minister is about the CGHS registration. The CGHS registration is not there for any of the Ayurveda treatments. If a Government employee goes for Ayurveda treatment, he will not get any reimbursement. If a Central Government employee, or even an MP goes for Ayurveda treatment, he will not get reimbursement. So, the CGHS registration for the Ayurveda treatment is a must.

Sir, because of your compulsion to conclude, I am concluding after making just two more points. Firstly, the Kottakkal Ayurvedshala is the most famous vaidshala. My request is that it should be made as a deemed university. Secondly, Trivendrum Ayurvedic College, which is having 500 beds and the Panchkarma Institute in Poojapura which is one of the renowned institutes, should be given the status of a university. Both can be combined. We can make them as a university.

Then, Sir in Kerala, quality of Ayurveda should be maintained. That is very important. In different parts of the country, there are different kinds of institutions coming up.

SHRI HANNAN MOLLAH : Even the medicines are very costly. The Government should give some subsidy on them.

SHRI RAMESH CHENNITHALA : Yes, I am covering that point.

Some grants should be provided for these institutions so that they can give medicine at lower rates.

Then the exploitation of the Ayurveda should be completely stopped. Along with this, the Unani and Siddha medicines are known as metallic preparations. So, purification of metals is very important. Therefore, all these aspects, namely, proper college, popularisation, quality control, etc., are to be taken care of.

Sir, unfortunately, our Government is not giving much importance to the Ayurveda system which is natural and which is totally associated with our cultural heritage. Moreover, this system is far superior to Allopathy. . There are certain medicines which are not found in Allopathy. There are no side effects in Ayurveda whereas Allopathy is full of side effects. For example, rejuvenation therapy is not there in Allopathy but Ayurveda has it. Similarly, there are treatments for asthma, migraine, back pain and spondylitis in Ayurveda. But the only thing is that we have to develop this system. The Government should give special emphasis for the development of this system of medicines.

There are a lot of renowned institutions like Kottakkal Ayurvedshala. There is one Ayurvedic *Kendra in Delhi*. We have very prestigious institutions in Safdarjung Enclave. So, these kind of institutions should be promoted and helped by the Government. The Government should come forward to popularise this system of medicines.

MR. DEPUTY-SPEAKER: Now, the hon. Minister.

DR. V. SAROJA : Sir, please allow me also to speak. I would be very brief.

MR. DEPUTY-SPEAKER: Please ask only one question.

DR. V. SAROJA : Sir, I would not take more than one minute.

Hon. Deputy-Speaker, Sir, I rise here to support this Bill.

I would like to know from the hon. Minister that in this Amendment Bill where shall we place the College of Pharmacy. It is under the AICTE. It is dealing with drugs. My request would be that the College of Pharmacy must be removed from the control of the AICTE. It should come under the MCI and it should have a separate pharmacy council. It is, in fact, paradoxical in respect of administrative control as well as quality of education. So, I would like to know from the hon. Minister during her reply, as to whether we will place the College of Pharmacy under the AICTE or under the MCI. If it is under AICTE, will the Government take steps to bring it under the MCI to have the control and production.

Now, I come to my second point.

16.00 hrs.

This is for the kind information of the hon. Minister. Pharmadotcom, on the 1st August 2003, under the title 'Mumbai Blood Banks rate worst in India', states that due to lack of directive from the Centre, the State Blood Transfusion Council is not in a position to accuse the offenders. I would like to know from the hon. Minister whether the Government of India will give a directive to the hospital concerned I am not taking the name of the hospital also so that the incidence of HIV-AIDS is checked during blood transfusion.

डॉ. लक्ष्मीनारायण पाण्डेय (मंदसौर) : माननीय उपाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुआ हूँ क्योंकि दो सामान्य संशोधन हैं जिनके बारे में माननीय मंत्री महोदय ने पहले ही स्पष्टीकरण दे दिया है। मुझे बहुत विस्तार से इसलिए नहीं कहना है क्योंकि समय का अभाव है और उसको मैं जानता हूँ। मैं केवल इतना ही निवेदन करना चाहता हूँ कि विभिन्न चिकित्सा पद्धतियों को लेकर तथा फार्मसी कालेजेज़ को लेकर जितने भी मामले यहां उठाए गए हैं, यदि आप एक समेकित बिल लाने का प्रयास करेंगी तो निश्चित रूप से वह स्वागत योग्य होगा।

मैं इस विधेयक का समर्थन करता हूँ।

श्रीमती सुमा स्वराज : उपाध्यक्ष महोदय, शायद हमारे कुछ सांसद साथियों को यह मिथ्या धारणा है कि यह संशोधन एमसीआई एक्ट में आ रहे हैं। मैंने अपने प्रारंभिक वक्तव्य में कहा कि यह संशोधन एमसीआई एक्ट के संशोधन नहीं हैं।

श्री हन्नान मोल्लाह ने जो दो विाय रखे, वे दोनों इससे संबंधित नहीं हैं।(व्यवधान)

श्री हन्नान मोल्लाह : वे दूसरे मंत्री से संबंधित हैं।

श्रीमती सुमा स्वराज : उन्हें आप प्रश्न काल में पूछ लीजिए। पहले तो वैसे ही समय कम है और दूसरे, जो प्रश्न उठाए जा रहे हैं, वे इस बिल से संबंधित ही नहीं हैं। एमआईसी एक्ट में एमआईसी ने वैस्ट बंगाल कालेजेज़ का क्या किया, यह मैं आपको कॉरीडोर में बता दूंगी बजाए इसके कि इस बिल के संदर्भ में आप मुझसे पूछें या आप कहें कि ऐलोपैथिक डाक्टर्स को आयुर्वेदिक दवा लिखने का अधिकार नहीं है। अभी तक मैं यह सुनती थी कि आयुर्वेदिक डाक्टर्स को ऐलोपैथिक दवा लिखने का अधिकार नहीं है। इन प्रश्नों का समाधान हम अलग से कर सकते हैं। यह बिल्कुल इस बिल से संबंधित नहीं हैं।

सरोजा जी कह रही हैं कि ब्लड बैंक, ब्लड ट्रांसफ्यूजन, एचआईवी एड्स - ये आईएमएमसी आयुर्वेदिक कालेजेज़ से संबंधित बिल पर संशोधन हैं। उसमें यह प्रश्न कहां से आ गया।(व्यवधान)

DR. V. SAROJA : Madam, I did not say that the points that I raised were connected with the Bill.

श्रीमती सुमा स्वराज : हम कह रहे हैं कि समय कम है लेकिन यहां वे प्रश्न उठाए गए जो बिल से संबंधित बिल्कुल नहीं हैं। इन सबका जवाब मैं अलग से दे दूंगी।

जो प्रश्न श्री चेंनितला ने उठाए हैं, वे बिल से संबंधित हैं। मैं दोनों के बारे में जवाब देना चाहूंगी। आपने जो एक बात कही कि मशरूमिंग ग्रोथ - जो इसका मूल अर्थ है जिसका संशोधन हमने किया था, वह इस मशरूमिंग ग्रोथ को रोकने के लिए ही किया था। आपने कहा कि बिना स्तर के सब-स्टैंडर्ड कालेजेज़ खुल रहे हैं। उन सब-स्टैंडर्ड कालेजेज़ का स्तर बढ़ाने के लिए ही संशोधन किया था। एक बार यह बिल लागू हो जाए, जो 28 जनवरी, 2003 को लागू हुआ, उसके नियम बनाने में यह अड़चन आ गई। एक बार नियमों के साथ यह एक्ट लागू हो जाए तो मशरूमिंग ग्रोथ भी रुकेगी क्योंकि अब केन्द्र सरकार की पूर्व अनुमति लेना आवश्यक हो गया है। केवल सीसीआईएम के द्वारा यह अनुमति नहीं दी जा सकती। आपकी सारी चिन्ताओं का समाधान, इस संशोधन के बाद, यह मूल एक्ट करेगा जो अब आर्डीनैस के साथ लागू हो ही गया है। जब आप बिल पारित कर देंगे तो यह नियमों के साथ लागू हो जाएगा।

आपके कुछ सुझाव भी थे। उन सारे सुझावों का समाधान हम लोग करेंगे। आपने जो बहुत अच्छे सुझाव दिए, हम उनका समावेश करेंगे। फार्माकोलोजी का सवाल सरोजा जी ने उठाया। मैं उनको बताना चाहूंगी कि अलग से, लॉ फार्माकोलोजी में इसे रेगुलेट करने के लिए, फार्मासिस्ट को, हम लोग आया के तहत ला रहे हैं। उस अलग कानून के तहत हम इस समस्या का समाधान भी कर देंगे।

पांडेय जी ने इसका समर्थन ही किया था क्योंकि उन्हें मालूम था कि हमने जो दोनों संशोधन किए हैं, ये दोनों संशोधन उन नियमों को बनाने के लिए हैं। एक बार वे नियम बन जाएंगे और यह एक्ट लागू हो जाएगा तो आप स्वयं देखेंगे कि बहुत दिनों से रुकी पड़ी समस्या का सार्थक समाधान होगा।

इस चीज के साथ मैं वापिस अपने सांसद साथियों से अनुरोध करती हूँ कि इस विधेयक को पारित किया जाए।

श्री रमेश चेन्नितला : मेरे ख्याल से सीजीएचएस का मामला आप ही कर सकती हैं।

श्रीमती सुमा स्वराज : वह हमारे पास है। अभी हमारे सीजीएचएस में आयुर्वेदिक डिस्पेंसरीज़ भी हैं लेकिन हम जरूर चाहेंगे कि जो जिस तरह की दवा लेना चाहे, आयुर्वेदिक, होम्योपैथिक, उसकी रीएम्बर्समेंट होनी चाहिए।

MR. DEPUTY-SPEAKER: The question is:

"That this House disapproves of the Indian Medicine Central Council (Amendment) Ordinance, 2003 (No.8 of 2003) promulgated by the President on 7 November, 2003."

The motion was negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Indian Medicine Central Council Act, 1970, as passed by Rajya Sabha, be taken into consideration. "

The motion was adopted.

MR. DEPUTY SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

श्रीमती सुमा स्वराज : उपाध्यक्ष महोदय, मैं प्रस्ताव करती हूँ:

"कि विधेयक पारित किया जाए। "

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.
